

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 148 of 2015

Dated : 30th November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

NTPC Ltd.

.... Appellant(s)

Versus

Uttar Pradesh Power Corporation Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. M. G. Ramachandran,
Mr. Shubham Arya and Ms. Poorva
Saigal
Counsel for the Respondent (s) : Mr. Pradeep Misra and Mr. Manoj
Kumar Sharma for R.Nos. 1 to 4
Mr. R.B. Sharma for R.Nos. 6 & 24
Mr. Rishabh Singh for R.No.14
(MPPMCL)
Mr. S.Vallinayagam, Mr. Nikhil
Nayyar and Mr. Dhananjay Baijal
for R.31, CERC

ORDER

Mr. R.B.Sharma, learned counsel for respondent Nos. 6 & 24 had already filed counter affidavit/reply. Learned counsel for respondent No.39 simply submits that the Commission will file only the written submissions since he doesn't feel the need to file the counter affidavit/reply. The learned counsel for respondent No.31, Mr.Vallinayagam, prays for and is granted two weeks time and no more to file counter affidavit/reply. Counter affidavit by any respondent may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving a copy to the other side. *Dasti* service is permitted.

Post this appeal for hearing on **29th January, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**